

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2002/3178/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Dibyajyoti Mahanta,
District & Sessions Judge,
Golaghat.

Dated Guwahati the 12th April, 2023.

Sub: **Earned leave.**

Ref:- No. DJ(G) 3785/2023 dated 10.04.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for three days from 27.04.2023 to 29.04.2023, along with station leave permission, from the evening of 26.04.2023 till the morning of 02.05.2023** (sufficing 30.04.2023 & 01.05.2023), has been granted, subject to submission of leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the Addl. District & Sessions Judge, Golaghat and in his absence to the next senior most Judicial officer available at the station before proceeding on leave.

Yours faithfully,

Sd/-
JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-16/2002/3179-3180/dated 12.04.2023

Copy to.

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is enclosed.
- ✓ 2. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)